N O T I C E

It is informed to the Advocates and the Parties appearing in-person at **Principal Seat at Bombay** and **High Court of Judicature at Bombay, Bench at Nagpur** to provide the list of Writ Petitions filed at the Principal Seat at Bombay and Nagpur Bench after 5th December 2022 on the following grounds :

1. The Maharashtra State Examination Board by an impugned Order dated 3rd August 2022 has cancelled the result of TET of 2019 and also the Qualification Certificates of the Petitioners.

2. The order/s cancelling the performance of TET is without Notice to the Petitioners.

3. The Petitioners whose Shalarth IDs are freezed and salaries are stopped.

4. The Petitioners debarred permanently from appearing TET examination, as they are alleged to be involved in malpractices in TET-2019.

5. The Petitioners who are working in minority Institutions, and the ground is raised whether TET is mandatory for the Assistant Teachers in minority Institutions.

The list consisting number of Writ Petitions shall be provided within one month from the date of publication of this notice.

29th March 2023

By Order,

Sd/-

High Court, Appellate Side
Bombay.

(H.M. Bhosale)
Registrar (Judl-I)